#### BUILDINGS FOR SCHOOLS IN DELHI I

•261. SHRI P. C. MITRA: Will the Minister of EDUCATION be pleased to state:

(a) the present number of recognis ed schools, both Primary and Higher Secondary, run under the Delhi Municipal Corporation and the New Delhi" Municipal Committee which have not enough building accommo dation to hold their classes; and

(b) whether Government have taken any steps to enable the Muni cipal authorities to provide buildings for those schools?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) and (b) The requisite information is being collected and will be laid on the Table of the Sabha in due course.

\*262. [Transferred to the 2nd December, 1964.]

# NATIONAL MEMORIAL AT TEEN MURTI HOUSE

# /Shri R. R. DIWAKAR: \ Shri SITARAM JAIPURIA

Will the Minister of EDUCATION be pleased to state:

(a) what are the financial and other arrangements made regarding the maintenance of the Memorial at Teen Murti dedicated to the memory of Pandit Jawaharlal Nehru;

(b) what are the details about the manner in which the buildings will be used consistent with these being dedicated to the memory of the late Prime Minister; and

(c) what facilities will be given to the public in general and to students of history in particular regarding access to different parts of the building and to the books and papers kept therein?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : (a) A sum of rupees one lakh has been earmarked

for the purpose on an *ad hoc* basis. Details of other arrangements are being worked out.

(b) The Teen Murti House is proposed to be used primarily for a Museum, with a Library, dedicated to the memory of the late Shri Jawaharlal Nehru.

(c) All facilities usually provided by museums and libraries to public and students will be accorded here, too.

### ABOLITION OF SPECIAL RIGHTS ENJOYED BY FORMER RULERS OF PRINCELY STATES

◆264. SHRI MULKA GOVLNDA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have recently taken any decision on the abolition of special rights and privi leges granted to the former rulers of Princely States; and

(b) if so, the details of the decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No, Sir.

(b) Does not arise.

# MIGRANTS WITHOUT CERTIFICATES

\*265. SHRI S. C. DEB: Will the Minister of REHABILITATION be pleased to state:

(a) whether it is a' fact that migrants from East Pakistan are still pouring into India by different routes without migration certificates;

(b) whether it is a fact that these migrants are experiencing great hardships in some parts of Assam; and

(c) if so, what action Government propose to take in connection with rehabilitation of these migrants?